

BEFORE THE NATIONAL GREEN TRIBUNAL  
AT EASTERN ZONE BENCH, KOLKATA  
(Through Video Conferencing)

Original Application No.77/2021(EZ)

Rakhini Mipi

..... Applicant

Versus

State of Arunachal Pradesh and Ors ..... Respondents

**Additional Supplementary Affidavit on behalf of Arunachal Pradesh State Pollution Control Board (Respondent No.6) reply to rejoinder dated 22.11.2021 filed by the applicant.**

I, Smt Koj Rinya, IFS, daughter of Sri Koj Tajang, aged about 40 years working as Member Secretary, Arunachal Pradesh State Pollution Control Board (APSPCB), Naharlagun. That I am the Member Secretary of APSPCB, Respondent No.06 and I am aware of the fact and circumstances of the above case and hence I am authorized and competent to swear to the contents of this affidavit.

1. That, I have gone through the rejoinder dated 22.11.2021 filed before the Hon'ble NGT, Eastern Zone, Kolkata Bench and have understood the contents therein. Further, it is stated that I have gone through the relevant files and records.
2. That, the present Original Application No. 77/2021/EZ is related to the matter of muck dumping in improper manner and pollution caused due to road widening for construction of National Highways for connecting Roing (Lower Dibang Valley district) to Anini (Dibang Valley district).

**Reply on Merits:**

The action taken by APSPCB in the matter is as follows:

- i. APSPCB has issued reminder-III to National Highways and Infrastructure Development Corporation Limited (NHIDCL) on 14.03.2022 for deposition of Environmental Compensation Charges (EC Charges) as well as to apply for consent within seven days failing which punitive action shall be initiated against NHIDCL.

True copy of the letter is annexed as **Annexure-A**.

  
Executive Magistrate  
Papum Pare District  
Yupia (A.P.)

  
18/4/22  
Member Secretary  
APSPCB  
Naharlagun

- ii. In reference to the same, the NHIDCL has replied vide their letter dated 21.03.2022 and requested to grant time of four weeks to bring the matter to a logical conclusion.

True copy of the letter is annexed as **Annexure-B**.

- iii. Subsequently, the NHIDCL has deposited the EC Charges of Rs. 3,28,68,750/- (Rupees Three crores twenty eight lakhs sixty eight thousand seven hundred fifty only) for violation of environmental norms and has also applied for consent.

True copy of the payment made by NHIDCL is annexed as **Annexure-C**.

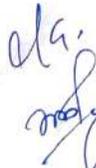
True copy of the Application for consent made by NHIDCL is annexed as **Annexure-D**.

That, the statement made in foregoing paragraphs are true to my knowledge and Annexures are true copy of its original.

Notary

 18/4/22

Member Secretary  
Arunachal Pradesh State Pollution Control Board  
Naharlagun  
**Member Secretary**  
**APSPCB**  
**Naharlagun**

  
Executive Magistrate  
Papum Pare District  
Yupia (A.P.)



Government of Arunachal Pradesh  
**ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD**

Department of Environment & Forests  
Paryavaran Bhawan, Yupia Road, Naharlagun -791110  
Email ID: [arunachalspcb@gmail.com](mailto:arunachalspcb@gmail.com), website : [www.apspcb.net](http://www.apspcb.net)

**REMINDER-III**

No.APSPCB-725/2021/NGT-EZ/4661-63

Date 14/03/2022

To,

The Executive Director (P)  
Regional Office Itanagar  
NHIDCL, Itanagar, Arunachal Pradesh.  
Email – [roitanagarnhidcl@gmail.com](mailto:roitanagarnhidcl@gmail.com)

Sub:- Regarding imposition of environment compensation for the damage caused to the environment.

Ref:- This office letter No.APSPCB-725/2021/NGT-EZ/3955-61 dated 19.10.2021  
This office letter No.APSPCB-725/2021/NGT-EZ/4318 dated 26.11.2021  
This office letter No.APSPCB-725/2021/NGT-EZ/4345-51 dated 06.12.2021

Sir,

With reference to the letters nos mentioned above on the subject, you are requested again to apply for consent (Greenfield alignment highway project) to the Arunachal Pradesh State Pollution Control Board and deposit the environmental compensation charges of Rs.3,28,68,750/- (Rupees three crore twenty eight lakhs sixty eight thousand seven hundred fifty only) by demand draft in favour of Member Secretary, Arunachal Pradesh State Pollution Control Board, payable at SBI Naharlagun or by RTGS within 7 days failing which this office will be constrained to initiate punitive action against NHIDCL.

Yours faithfully

(Koj Rinya, IFS)  
Member Secretary

No.APSPCB-725/2021/NGT-EZ/4661-63.

Date 14/03/2022

Copy to:

1. The General Manager (Projects), NHIDCL, PMU-Anini, Old Bazar Anini, Near District Hospital, Anini, Dibang Valley district, Arunachal Pradesh – 792101, Email – [gmanini.nhidcl@gmail.com](mailto:gmanini.nhidcl@gmail.com).
2. Office copy.

18/4/22  
Member Secretary  
APSPCB  
Naharlagun

(Koj Rinya, IFS)  
Member Secretary  
APSPCB  
Naharlagun

18/4/22  
Executive Magistrate  
Papum Pare District  
Yupia (A.P)

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
 MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, GOVERNMENT OF INDIA  
 OFFICE OF EXECUTIVE DIRECTOR, REGIONAL OFFICE : ITANAGAR  
 GLA PARTMENT, SENKI PARK, DIVISION-IV, NEAR GOVT. MIDDLE SCHOOL  
 ARUNACHAL PRADESH- 791111  
 E-mail: [itn@nhidcl.org](mailto:itn@nhidcl.org) / [itn@nhidcl.org](mailto:itn@nhidcl.org) / [itn@nhidcl.org](mailto:itn@nhidcl.org)

A GOVT. OF INDIA UNDERTAKING

NHIDCL/RO-ITA/07/R/GC/2021-2022/ 2465

Dated: 21/03/2022

To,

Member Secretary  
 APSPCB  
 Dept. of Environment & Forest  
 Naharlagun - 791110

Sub: Regarding imposition of environment compensation for the damage caused to the environment.

Ref: - i) APSPCB letter No. APSPCB-725/2021/NGT-EZ/4661-63 dated 14 Mar 2022.

Sir / Ma'am,

- Reference is made to your letter of above reference on the subject.
- This office has already directed the EPC contractor of the Greenfield alignment Highway Project to apply for the consent from APSPCB as per the provisions of the Contract Agreement with NHIDCL. However, the EPC contractor has failed to comply to the same till date.
- To resolve the issue at the earliest, matter has been referred to HQ, NHIDCL, New Delhi and the same is under deliberation by the competent authority.
- In view of the above, it is requested to grant another four weeks time to NHIDCL to bring this matter to a logical conclusion.
- Co-operation of your good office on the subject is highly solicited.



*(Signature)*  
 (Pranjal P. Borgohain)  
 General Manager (Admin & LA)  
 For Executive Director (P)  
 NHIDCL, RO-Itanagar

Copy to : - GM(P), PMU-Anini, NHIDCL - For information please.

Head Office: - 3<sup>RD</sup> Floor, PTI Building 4- Parliament Street, New Delhi-110001

*(Signature)*  
 18/4/22  
 Member Secretary  
 APSPCB  
 Naharlagun

*(Signature)*  
 18/4/22  
 Executive Magistrate  
 Papum Pare District  
 Yupia (A.P.)

# Imposition of Environmental Compensation Charge for Violation of Environmental Norms



Inbox



RO- ITANAGAR 17 Apr  
to me, PMU v



Dear Sir/Ma'am

1. Pl refer your letters APSPCB-725/2021/NGT-EZ/4318 dt 26.11.21 and APSPCB-725/2021/NGT-EZ/ 3955-61 dt 19.10.21.
2. We would like to intimate that payment of Rs. 3,28,68,750/- towards Environmental compensation charges imposed on NHIDCL has been made by NHIDCL Regional Office Itanagar in favour of Arunachal Pradesh State Pollution Control Board vide UTR CNRBR52022041380728380 as on 13.04.22.
3. Kindly note for further necessary action at your end.

Warm Regards,  
Regional Office - Itanagar  
National Highways &  
Infrastructure Development  
Corporation Limited (**NHIDCL**)  
राष्ट्रीय राजमार्ग एवं अवसंरचना विकास निगम लिमिटेड

5/18/4/22  
Member Secretary  
APSPCB  
Naharlagun

Thank you for  
your mail.

Thanks a lot.

Received  
your mail.

Executive Magistrate  
Papum Pare District  
Yupia (A.P.)  
18/4/22

**STATEMENT OF ACCOUNT****STATE BANK OF INDIA**

NAHARLAGUN  
P.O. ITANAGAR,  
VIA-LALUK, ASSAM DT:PAPUMPARE,  
ARUNACHALPRADESH  
791110

Branch Code :3232  
Branch Phone :2247612  
IFSC : SBIN0003232  
MICR : 791002003

Account No.:38919510543

Product : SBCHQ-DBT-GOVT AGENCY A/C-INR

Currency : INR

Name : AR. P STATE POLLUTION CONTROL BOARD

O O PCCF ITANAGAR A P PH 712310

ITANAGAR ARUNACHAL PRADESH

ITANAGAR

Papum Pare

Date : 18/04/2022

Time : 11:29:52

E-mail :

Cleared Balance : 6,48,49,044.50Cr

Uncleared Amount : 0.00

+MOD Bal : 0.00

Monthly Average Balance: 0

Limit : 0.00

Drawing Power : 0.00

Int. Rate : 2.70 % p.a.

Nominee Name :

Account Open Date : 14/11/2019

Account Status : OPEN

Statement From : 01/04/2022 to 18/04/2022

Page No. : 1

Post Date	Value Date	Details	Chq.No	Debit	Credit	Balance
		<b>BROUGHT FORWARD :</b>				30313862.50Cr
02/04/22	02/04/22	DEP TFR NEFT IBKL22040284745 3 IBKLONEFT01 CPCB WOM I NWM AT 04430 PAYMENT SYS			20430.00	30334292.50Cr
04/04/22	04/04/22	DEP TFR NEFT IBKL22040496198 0 IBKLONEFT01 CPCB AQMN NAMP AT 04430 PAYMENT SYS			1700000.00	32034292.50Cr
12/04/22	12/04/22	DR THRU CHQ SBI	842098	53998.00		31980294.50Cr
13/04/22	13/04/22	DEP TFR RTGS UTR NO. CNRBR52 022041380728380 CNRB0017940 NHIDCL PROJECT AT 04430 PAYMENT SYS			32868750.00	64849044.50Cr
		<b>CLOSING BALANCE :</b>				6,48,49,044.50Cr

**Statement Summary**

Dr. Count 1

Cr. Count 3

53,998.00 3,45,89,180.00

In Case Your Account Is Operated By A Letter Of Authority/Power Of Attorney Holder, Please Check The Transaction With Extra Care.

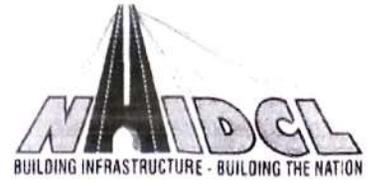
\*\*\* END OF STATEMENT \*\*\*

18/4/22  
Member Secretary  
APSPCB  
Naharlagun

18/4/22  
Executive Magistrate  
Papum Pare District  
Yupia (A.P)

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION  
LTD.

Ministry of Road Transport & Highways, Government of India  
Office of The General Manager(Projects): - Anini  
Anini, Old Bazar Anini, Near District Hospital, A.P. Pin:792101  
Email: [gmpanini.nhidcl@gmail.com](mailto:gmpanini.nhidcl@gmail.com)



GOVT. OF INDIA UNDERTAKING

NHIDCL/MISC/PMU-Anini/2020-21/Vol-II/ 5739

Dated. 18.04.2022

To,

The Member Secretary,  
Arunachal Pradesh State Pollution Control Board  
(Department of Environment & Forests)  
Naharlagun, Arunachal Pradesh

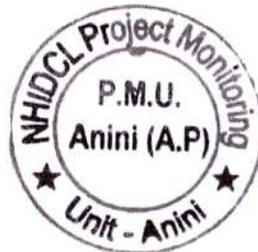
Subject: Regarding Submission of application form for Consent Order.

Ref: - Member Secretary, APSPCB letter No. APSPCB-725/2021/NGT-EZ/4661-63;  
dated.14.03.2022

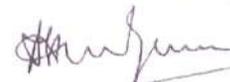
Sir,

Please find enclosed herewith duly filled application form for Consent order for  
period of two years.

Thanking You,



Yours Faithfully

  
(Arindam Handique)  
General Manager (P)  
PMU-Anini

Copy to: - NHIDCL, RO-Itanagar- for kind information please.

18/4/22  
Member Secretary  
APSPCB  
Naharlagun

18/4/22  
Executive Magistrate  
Papum Pore District  
Yupia (A.P.)

Application Receipt No. 21991  
Date 18/02/2022

**APPLICATION FORM FOR CONSENT/AUTHORIZATION**

From

General Manager (Projects)  
NHIDCL, PMU-Anini  
District Dibang Valley,  
Arunachal Pradesh

To

The Member Secretary,  
Arunachal Pradesh State Pollution Control Board,  
Papu Nalah, Naharlagun.

Sir,

*Handwritten signature*  
18/2/22  
Member Secretary  
APSPCB  
Naharlagun

I/we hereby apply for

1. Consent to establish/Operate/Renewal of consent under Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended.
2. Consent to establish/Operate/Renewal of consent under Section 21 and 26 of Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization / renewal of authorization under rule 5 of the Hazardous Wastes (M & H) Rule, 1989, as amended in connection with my/ our existing/ proposed/ altered/ additional manufacturing/ processing activity from the premises as per the details given below.

**Part - A: General:-**

1.	Name, Designation, Office address with telephone, fax numbers, e-mail of the Applicant/ Occupier/ Industry/ Institution / Local Body.	Shri Arindam Handique, General Manager (Projects), NHIDCL, PMU-Anini, Otd Bazar Anini, near district hospital, Anini, Pin - 792101, Arunachal Pradesh. Tel No: 8527961970 Email: gmpanini.nhidcl@gmail.com
2. (a)	Name and location of the industrial unit/ Premises for which the application is made. (Give revenue survey number / Plot number, name of Taluka and District, also telephone and fax number)	Location of the Project: Roing to Hunli in Lower Dibang valley District and Dibang Valley district.
(b)	Details of the planning permission obtained from the local body/ Town and Country planning authority/ metropolitan development authority / designation authority	(i) MoRT&H No. NH-12013/32/2016/Ar.P/SARDP-NE; Dated: 25-01-2017. (Job No. SARDP-NE/Roing-Hunli-Anini/Ar.P/2016-17-107)
(c)	Name of local body under whose jurisdiction the unit is located and name of the license issuing authority	Dy. Commissioner Lower Dibang Valley District & Dibang Valley District, Arunachal Pradesh.

*Handwritten signature*

*Handwritten signature*  
18/2/22  
Executive Magistrate  
Dibang Valley District  
(A.P.)

3.	Name address with telephone and fax numbers of Managing Director / Managing Partner and Officer responsible for matter connected with pollution control and / or hazardous waste disposal.	Shri Chanchal Kumar, Managing Director of NHIDCL. 3rd Floor, PTI Building, 4-Parliament Street, New Delhi - 110001 Contact No : 011-23461600 Fax No : 011-23711103 Email Address : info@nhidcl.com & Arindam Handique, General Manager (P) NHIDCL, PMU-Anini, Old Bazar Anini, near district hospital, Anini, Pin - 792101, Arunachal Pradesh. Tel No: 8527961970 Email: gmpanini.nhidcl@gmail.com
4(a)	Are you registered as a small- scale industrial unit?	N/A
(b)	If yes, give the number and date of registration	Does not arise
5.	Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit, Annual Report or certificate from a Chartered Accountant. For proposed unit (s), give estimated figure)	Project Cost is 1037.18 Cr.
6.	If the site is located near sea-shore/ river bank/ other water bodies; indicate the distance and the name of the water body, if any.	Road is parallel to Dibang River at a distance of more than 100mtr.
7.	Does the location satisfy the requirements Under relevant Central / State Govt. notifications Such as Coastal Regulation Zone, Notification of Ecologically Fragile Area, Industrial location Policy, etc? If so, give details.	N/A
8.	If the site is situated in notified industrial estate	N/A
(a).	Whether effluent collection, treatment and disposal system has been provided by the authority?	Does not arise.
(b).	Will the applicant utilize the system if provided?	Does not arise.
(c).	If not provided, details of proposed arrangement.	Does not arise.
9.	Total plot area, built-up area and area available for the use of treated sewage/ trade effluent.	Does not arise.
10.	Month and year of proposed Commissioning of the unit.	Project Appointed Date is 05/07/2018
11.	Number of workers and office staff	Executives=08 Nos, Supervisors=12 Nos &

5/18/4/22  
**Member Secretary**  
**APSPCB**  
**Naharlagun**

18/4/22  
 Executive Magistrate  
 Papum Pare District  
 Yupia (A.P.)

✱

		Workmen= 520 Nos as on 18 <sup>th</sup> April 2022.
12.(a)	Do you have a residential colony within the premises in respect of which the present application is made?	Yes
(b).	If yes, please state population staying.	Camps at Km 13.000, 20.000, 24.000, 55.000, 60.000, 65.000, 72.000 are within ROW.
(c).	Indicate its location and distance with reference to plant site.	
13	List of products and by-product manufactured in tones/ month or numbers / month (Give figure corresponding to maximum installed production capacity)	Project: Construction of 2-Lane NH. No By-Product.
14	List of raw materials and process Chemical with annual consumption corresponding to above stated production figures in tones/ month or Kl/ month or numbers/month.	N/A
15	Description of process of manufacture of reach of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process. (To be supported by flowsheet and/or material balance and water balance sheet).	N/A

**Part- B: Waste Water aspects:-**

16. (i)	Water consumption for different uses ( $m^3$ /day) Industrial cooling, spraying in mine pits or boiler feeds	N/A
(ii)	Domestic purpose	400 cum per day
(iii)	Processing whereby water gets polluted and the pollutants are easily bio-degradable	No
(iv)	Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic.	No
(v)	Others such as agriculture, gardening etc. (specify)	Included in Sl. No. (ii) for gardening.
17	Source of water supply, Name of authority granting permission if applicable and quantity permitted	Surface water from natural source.
18	Quantity of wastewater (effluent) generated ( $m^3$ /day):	N/A
(i).	Domestic	N/A
(ii).	Industrial:	N/A
(iii).	Process:	N/A
(iv).	Washings:	N/A
(v)	Boiler Blowdown:	N/A
(vi)	Cooling water blowdown:	N/A

18/4/22  
 Member Secretary  
 APSPCB  
 Natarlagun  
 Executive Magistrate  
 Natarlagun District  
 Yupia (A.P.)

	(vii) DM Plant / Softening:	N/A
	(viii). Plant washings:	N/A
19.	Water budget calculations accounting for Difference between water consumption and effluent generated	N/A
20.	Present treatment of sewage / canteen Effluent (Give sizes/capacities of treatment units).	N/A
21.	Present treatment of trade effluent (Give sizes / capacities of treatment units) (As schematic diagram of the treatment scheme with inlet / outlet characteristics of each unit operator / processistobeprovided. I ncludedetailsofresiduemanagementsystem( ETPsludge's).	N/A
22. (a)	Are sewage and trade effluents mixed together?	No
(b)	If yes, state at which stage - whether before, intermittently or after treatment	Does Not Arise.
23.	Capacity of treated effluent sump, Guard Pond if any.	Does Not Arise.
24.	Mode of disposal of treated effluents, with respective quantity, (m <sup>3</sup> /day)	
(i).	Into stream / river (name of river).	Does Not Arise.
(ii).	Into creek / estuary (name of creek / estuary).	Does Not Arise.
(iii).	into sea	Does Not Arise.
(iv).	Into drain / sewer (owner of sewer).	Does Not Arise.
(v).	On land for irrigation on owned land / lease land. Specify cropped area.	Does Not Arise.
(vi).	Quantity of treated effluent reused / recycled, m <sup>3</sup> /day provide a location map of disposal arrangement indicating the outlet(s) for sampling.	Does Not Arise.
(vii).	Provide a location map of disposal arrangement indicating the outlet(s) for Sampling.	Does Not Arise.
25. (a)	Quality of untreated / treated effluents (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream / river.)	Does Not Arise.
(b).	Enclose a copy of the latest report of analysis from the Laboratory approved by State Board / Committee / Central Board / Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the untreated / treated effluent.	Does Not Arise.

etc.  
 and  
 18/4/22  
 Executive Member  
 Papum Pare District  
 Yupia (A.P.)  
 Member Secretary  
 APSPCB  
 Naharlagun  
 18/4/22

Part - C: Air Emission aspects:-

Fuel Consumption

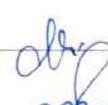
	Coal	LSHS	FurnaceOil	Naturalas	Others(specify)
(a). Fuelconsumption(TPD/KLD) (b). Calorific value (c). Ashcontent% (d). Sulphurcontent% (e). Other(specify)					
27. (A). Detailsofstack(Process&fuelstacks)			1	2	3
(a). Stacknumber(s)			N/A	N/A	N/A
(b). Attachedto			N/A	N/A	N/A
(c). Capacity			N/A	N/A	N/A
(b). Fueltype			N/A	N/A	N/A
(e). Fuelquantity(TPD/KLD)			N/A	N/A	N/A
(f). Materialofconstruction			N/A	N/A	N/A
(g). Shape(round/rectangular)			N/A	N/A	N/A
(h). Height,m(abovegroundlevel)			N/A	N/A	N/A
(i). Diameter/size,inmeters			N/A	N/A	N/A
G). GasquantityNm <sup>3</sup> /hr			N/A	N/A	N/A
(k). Gastemperature,0°C			N/A	N/A	N/A
(l). Existgasvelocity,m/sec			N/A	N/A	N/A
(m). Controlequipmentprecedingthestack.			N/A	N/A	N/A
(to be supported by relevant document) (Attach specification including residue management systems of each of the control equipment in indicating inlet/outlet concentrations of relevant pollutants)					
(B). Whether any release of odoriferous compound such as Mercaptan s, Phorate etc. are coming out.	No				
28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc., as per Central Board Publication: "Emission Regulation s Part-III" (December 1985).	Does Not Arise.				
29. Quality of treated flue gas emissions and process emissions 10ns. (Specify concentration of criteria pollutants and industry/ process-specific pollutants stack-wise. Encloses a copy of the latest report of analysis from the approved laboratory by State Board / Central Board / Central Government in the Ministry of Environment & Forests. For	Does Not Arise.				

  
 Executive Member  
 Papum Pare District  
 Yupia (A. Naharlagun)  
 Member Secretary  
 APSPCB

proposed units furnish the expected characteristics of the emission.)	
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**Part -D:- Hazardous Waste Aspects.**

30.(a)	Whether the Unit is generating hazardous waste as defined in the Hazardous Waste (Management and Handling) Rules, 1989, as amended. If so, the category No.	No N/A
31.	Authorization required for*	N/A
(i).	Collection	N/A
(ii).	Reception	N/A
(iii).	Treatment	N/A
(iv).	Transport	N/A
(v).	Storage	N/A
(vi).	Disposal of the hazardous waste.	N/A
32.	Quantity of hazardous waste generated (Kg/day) or (mt/month)	N/A
33	Characteristic of the hazardous waste(s). (Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board / Central Board / Central Government in the Ministry of Environment and Forests.) For proposed units furnish expected characteristics.	N/A
34.	Mode of storage (intermediate or final), (describe area, location and methodology)	N/A
35.	Present treatment of hazardous waste, if any (give type and capacity of treatment units)	N/A
36.	Quantity of hazardous waste disposed	N/A
	Within the factory	N/A
(i).	Outside the factory (Specify location and enclose copies of agreement)	N/A
(ii).		
(iii).	Through sale (Enclose documentary proof and copies of agreement)	N/A

  
 Executive Engineer  
 Papum Pare District  
 Yupia (A.P.) 18/4/22  
 Member Secretary  
 APSPCB  
 Naharlagun

(iv).	Outside State/ Union Territory, if yes particular of (i) & (iii) above	N/A
(v).	Other (Specify)	N/A

37	(a)	Do you have any proposal to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste?	Does Not Arise.
	(b)	if yes, give the details with time-schedule for the implementation and approximate expenditure to be incurred on it..	Does Not Arise.
38.		Capital and recurring (O&M) expenditure various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring, data acquisition etc. (give figures separately for items implemented / to be implemented).	Expenditure on Plantation (i) Implemented: 3.8 Cr. (ii) To be implemented: 15.14 Cr.
39.		To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed?	N/A
40.		Which of the pollution control items are connected to D.G. set (captive power source) to ensure their running in the event of normal power failure?	N/A
41.		Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give detail of area / capacity available in applicant's land)	N/A
42.	(i)	Hazardous Chemicals - Give details of chemicals and quantities handled and stored.	(i) HSD- 24000 ltr at Km 13.000 (ii) HSD- 36000 ltr at Km 24.000 (iii) HSD- 12000 ltr at Km 72.000 (iv) HSD- 12000 ltr at Km 65.000 (v) Engine Oil- 2000 ltr at Km 13.000 (vi) Explosive- 30 MT at Km 24.000
	(ii)		
	(iii)		
	(iv)	Is the unit a Major Accident Hazard unit as per MSIHCR Rules?	N/A
	(v)	Is the unit an isolated storage as defined under the MSIHCR Rules?	N/A
	(vi)	Indicate status of compliance of Rules 5, 7, 10, 11, 12, 13 and 18 of the MSIHCR Rules.	N/A
	(vii)	Has approval of site been obtained from the concerned authority?	N/A

N/A  
*[Signature]*  
 Executive Magistrate  
 Papum Pare District  
 Yupia (A.P.)

*[Signature]* 4/11/22  
 Member Secretary  
 APSPCB  
 Naharlagun

	Has the unit prepared an Off-site Emergency Plan? Is it updated?	N/A
	Has information on imports of chemicals been provided to the concerned authority?	N/A
	Does the unit possess a policy under the PLI Act?	N/A
		N/A
43.	Brief details of tree plantation/green belt development within applicant's premises (in hectares).	15.00 Ha
44.	Information of schemes for waste minimization, resource recovery and recycling - implemented and to be implemented, separately.	N/A
45. (a)	The applicant shall indicate whether industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.	Does Not Arise.
(b)	Any other additional information that the applicant desires to give.	No

**Part -E: Additional Information:**

46. I/We further declare that the information furnished above is correct to the best of my/our knowledge.
47. I/We hereby submit that in case of any change from what is stated in this application in **respect** of raw materials, products, process of manufacture and treatment and / or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for Consent / Authorization shall be made, and until the grant of fresh Consent/Authorization no change shall be made.
48. I/We undertake to furnish any other information within one month of its being called by the Board/Committee.
49. I/We agree to submit to the Board an application for renewal of Consent / Authorization in two months in advance before the date of expiry of the Consent/Authorization validity period.

Yours faithfully

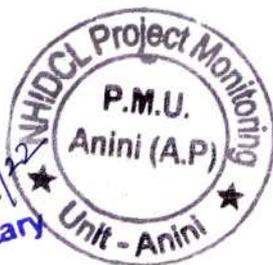
Signature .....

Name: Arindam Handique

Designation: General Manager (Projects)

General Manager (P)  
NHIDCL, PMU-Anini  
Arunachal Pradesh

Executive Magistrate  
Papum Pare District  
Yupia (A.P.)



Member Secretary  
APSPCB  
Arlaquon